

ITEM NO.802

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 461/2020

(Arising out of impugned final judgment and order dated 30-07-2019 in CRLA No. 2141/2008 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

VIJAY BAHADUR @ PAHADI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

W I T H

Diary No.39515/2019

Date : 12-09-2022 These petitions were mentioned today.

CORAM : HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Gaurav Bhatia, Sr. Adv.
Mr. Gaurav Srivastava, AOR

For Respondent(s) Mr. Rohit K. Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

List these matters after two weeks.

(VIJAY KUMAR)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)